91	Written Answers	[RAJYA SABHA]	to Questions	92
1	2	3	4	5
8.	Jammu & Kashmir	256	792	305
9.	Kamataka	1095	4129	1390
10.	Kerala∎ •	269	2060	511
11.	Madhya Pradesh.	1600	3830	1963
12.		636	1506	719
13.	Manipur	29	49	29
14.	Meghalaya	50	95	62
15.		60	77	61
16.	Nagaland	8	10	10
17.		819	2722	966
[8.		199	372	262
19.	Rajasthan	1068	2431	1321
20.	Tamil Nadu.	. " 208	672	293
21.		88	531	134
22.	LHfar Pradesh	3134	10060	4139
23.	West Bengal • •	861 14653	3253	1062

44788 17855

Granite exploitation in Bastar District of Madhya Pradesh

880. SHRI AJIT P. K. JOGI: KUMARI ALIA;

Will the Minister of STBEL AND MINES be pleased to State;

(a) the regions in Bastar district of Madhya Pradesh leased out for granite exploitation;

(b) the names of the leases together with the terms and conditions of the lease;

(c) whether Government propose to take action to encourage Industrial growth in Bastar for employment generations;

(d) what steps are concurrently being taken to ensure that the interests of the tribah are protected; they are not displaced and the ecological balance is maintained in spite of these mining activities; and

(e) what benefits are likely to accrue to the local tribals because of these mining activities?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI BASAVARAJ PATIL): (a) Quarry leases for exploitation of granite **have** been granted by Government of Madbya Pradesh in Kondagaon, Konta and Ranker tehsils of Bastar District.

(b) In all 18 Quarry leases for exploitation of granite have been granted in favour of seven parties as indicated below:

<iii) M/s. Arbuda Granite.

. 4 leases

(v) Shri Santosh Kumar Batra

Details regarding location of the lease, date of grant and period of lease are given -in the attached statement.

All leases have been granted with the condition that the lease holder should establish cutting and polishing factory within one year from the date of Agreement.

<c) With a view to encouraging setting up of industries in Bastar District, the Government of Madhya Pradesh have stipulated that the leassee should set up cutting and polishing factory in the district within one year from the date of grant of lease. Since Bastar district is a 'C category industrially backward district additional incentives like priority in licencing, concessional finance, etc. are also available to the entrepreneurs for setting up industries in the district.

(d) To protect the interest of the tribal inhabitants preference is being given by the State Government to tribal applicants in the matter of grant of mining leases in

Scheduled Areas. The Mineral Concession Rules, 1960 also make it mandatory to stipulate in the mining lease deed a provision that in the matter of employment preference should be given to the tribals and also to the persons who become displaced as a result of mining operations in the area. As regards protection of the natural environment and ecology from any adverse effects of mining operations^ appropriate legal provisions have been made under the Mines and Minerals (Regulation and Development) Act, 1957 and Rules made thereunder for carrying out mining operations which are environmentally sustainable. Besides, clearance under the Forest (Conservation) Act, 1980 is also essential before any mining activity in forest areas is taken up so that existing forest areas are not adversely affected.

(e) Increase in mining activities in tribal areas is likely to result in greater employment opportunities for the local tribals. It may also help to induce some tribal entrepreneurs to take up such mining activities.

Statement

S. Name of the Lessee No. Date of Grant Period Grant 1 2 3_____ 4 5 1. M/s. Shrichandra Lunia .Jailpari Kondagaon 16-3-86 5 years

Details of Granite quarry Leases granted in Bastar District

2 leases

2

95

I 2.

3.

4.

5.

3	4	
. Gattipalana Kondagaon	12-4-82	5 y
Gattipalana Kondagaon	5-12-88	5 y
Korrabargaon Kondagaon	28-6-89	5 y
Kokari Ranker	3-3-89	5 y
Maandraan		_

6. <i>M/s</i> . Arbuda Granite Bombay.	and Marble Co.,
--	-----------------

- M/s. Arbuda Granite and 7. Bombay.
- M/s. Arbuda Granite and Bombay. 8.
- 9. Shri Mahendra Singh.
- 10. Shri Santosh Kumar Bat
- 11, Shri Santosh Kumar Ba
- 12. M/s Emperial Granite, M
- 13 . M/s Emperial Granite.
- 14. M/s Emperial Granite,
- 15. M/s. Emperial Granite,
- 16. M/s. Emperial Granite,
- 17. M/s. Emperial Granite,
- 18. Shri Prakash Bard

Request of the Indian Cotto ation to suspend the release of additional bales of cotton for export

881. SHRI GHUFRAN AZAM; Will the Minister of TEXTILES be pleased to Kate:

(a) whether the Indian Cotton Mills Federation (ICMF) has urged Govt, to immediately suspend release of additional 5 lakh uales of cotton announced for exports;

Shri Vinod Lunia.	. Gattipalana Kondagaon	12-4-82	5 years
Shri Vinod Lunia	Gattipalana Kondagaon	5-12-88	5 years ^T
Shri Vinod Lunia	Korrabargaon Kondagaon	28-6-89	5 years
M/ai. Arbuda Granite and Marble Co., Bombay.	Kokari Ranker	3-3-89	5 years
<i>M/s</i> . Arbuda Granite and Marble Co., Bombay.	Mundpar Kanker	3-3-89	5 years
M/s. Arbuda Granite and Marble Co., Bombay.	Mundpar Kanker	3-3-89	5 years
M/s. Arbuda Granite and Marble Co., Bombay.	Mundpar Kanker	3-3-89	5 years
Shri Mahendra Singh.	. Sodama Kondagaon	20-4-89	5 years*
Shri Santosh Kumar Batra	. Landgorda	23-8-89	5 years
Shri Santosh Kumar Batra, Jagdalpur	. Landgorda	23-8-89	5 years
M/s Emperial Granite, Madras.	. Mulawisholi Konta	5-5-90	10 years
. M/s Emperial Granite. Madras	. Mulawisholi Konta	5-5-90	10 years
M/s Emperial Granite, Madras	Mulawisholi Konta	5-5-90	10 years
M/s. Emperial Granite, Madras.	Mulawisholi Konta	5-5-90	10 years
M/s. Emperial Granite, Madras.	. Mulawisholi Konta	5-5-90	10 years
M/s. Emperial Granite, Madras.	. Mulawisholi Konta	5-5-90	10 years
Shri Prakash Bard	N. A.	N. A.	N. A.
uest of the Indian Cotton Mills Federa-	(b) whether would be badly a	the domestic	

would be badly affected if the exports of cotton are made; and

(c) what is Government's reaction there to?

THE MINISTER OF TEXTILES AND FOOD PROCESSING **INDUSTRIES** (SHRI HUKUMDEO NARAYAN _* YADAV); (a) The ICMF have represented against any further export of cotton.

(b) The requirements of domestic industry are kept in view while releasing export quotas.